

**SHRI S. M. BANERJEE :** That we have already initiated; we have sent notice of a motion to you. That is a different matter. What I want to say is that a representative of our group has appended a note of dissent to the report.

**MR. SPEAKER :** That is there.

**SHRI S. M. BANERJEE :** Let the impression not be created in the country that all of us want Rs. 10,000 more.

**MR. SPEAKER :** Everybody who has put in a note of dissent need not speak now... (Interruption).

### COMMITTEE ON GOVERNMENT ASSURANCES

#### (i) THIRD REPORT

श्री अटल बिहारी बाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं सरकारी आश्वासनों सम्बन्धी समिति का तीसरा प्रतिवेदन पेश करता हूँ ।

#### (ii) EVIDENCE

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, मैं सरकारी आश्वासनों सम्बन्धी समिति के समक्ष दिये गये साक्ष्य की एक प्रति मभा पटल पर रखता हूँ ।

construction of the Cochin Shipyard. Their proposals in this regard were considered by the Government and, as desired by M/s. Mitsubishi Heavy Industries, a technical team, followed by a Negotiating Team, was deputed to Tokyo in June-July, 1968, for discussions with them.

I am glad to report that as a result of the discussions held by the Negotiating Team at Tokyo between 17th to 24th July, 1968, two documents were signed and exchanged between the two sides. The first is the formal Contract covering the revision of the Project Report and Preliminary Designs and the second, a Memorandum on Heads of Agreement relating to technical collaboration, consultancy and assistance to be rendered by M/s. Mitsubishi Heavy Industries in the design and construction of the Shipyard, subject to the approval of Government of India on the one hand and the Board of Directors of M/s. Mitsubishi Heavy Industries Ltd. and the Government of Japan on the other.

I may add that on their part, the Government of India have already approved the Memorandum on the Heads of Agreement, and my Ministry has been authorised to conclude a final contract at the appropriate time concerning M.H.I.'s technical collaboration in Shipyard construction in consultation with the Ministry of Finance.

According to the contract for revision of the Project Report, the work of the revision is expected to be completed within a period of six months from the effective date of contract. After the revised Project Report is approved, it is proposed to conclude an official contract with M/s. Mitsubishi Heavy Industries for technical collaboration in Shipyard construction based on the Memorandum on the Heads of Agreement covering two categories of assistance, namely, preparation of designs, drawings and specifications as necessary for the shipyard and consultancy during the construction of the shipyard. On this basis it is expected that the designs and drawings for the construction of building dock and one quay will be received and tender formalities completed so that the work could start within one year of the conclusion of this contract.

In the meantime it is proposed to complete action in regard to soil surveys, land

12.38 Hrs.

### STATEMENT *Re*. COCHIN SHIPYARD

**THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) :** In the statement I made in the Rajya Sabha on 18th August, 1967, I had informed that House that the Government of India had finally approved the Cochin Shipyard Project with a building dock for ships of 66,000 DWT and a repair dock for ships upto 85,000 DWT at an estimated outlay of Rs. 36 crores with a foreign exchange component of Rs. 5 crores. I had indicated that it was proposed to invite M/s. Mitsubishi Heavy Industries Ltd., Japan, to enter into technical collaboration in setting up the Shipyard and to negotiate the terms of such collaboration.

M/s. Mitsubishi Heavy Industries submitted their final proposals in May, 1968, for their technical collaboration in the

acquisition, provision of power and water supply etc. for purposes of commencing construction. Preparatory works relevant to construction stage will also be started. It is also proposed to appoint a full time officer at the project site.

Technical assistance for the building of ships in the Shipyard will be subject to separate negotiations and agreements between the Government of India and M/s. Mitsubishi Heavy Industries Ltd. at the appropriate time. M/s. Mitsubishi Heavy Industries have assured us of their readiness to collaborate in this stage also.

I am happy that with the positive steps I have outlined above, the project has reached a definitive stage for purposes of implementation.

SHRI N. SREEKANTAN NAIR (Quilon): I want to thank the Minister. I hope there will not be any more slip between the cup and the lip.

SHRI D. C. SHARMA rose—

MR. SPEAKER: You want a shipyard for Punjab? He will, certainly, consider it.

SHRI D. C. SHARMA (Gurdaspur): Punjab is a part of India; I am in India.

12.41 Hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND GOVERNMENTS' REPLY THERETO

श्री भोगेन्द्र झा (जयनगर) : अध्यक्ष महोदय, दिनांक 25 जुलाई, 68 को ध्यानाकर्षण प्रस्ताव के सिलसिले में माननीय मित्र श्री रामावतार शास्त्री, श्री एस० एम० जोशी, मैं तथा अन्य सदस्यों ने बिहार में—“अराजपत्रित कर्मचारियों की हड़ताल के सम्बन्ध में पुलिस द्वारा लाठीचार्ज करने के कारण पटना मैडीकल कालेज की एक महिला कर्मचारी की मृत्यु तथा पटना और रांची में कई व्यक्तियों के घायल हो जाने के ऊपर माननीय गृह मन्त्री का ध्यान दिलवाया था। जब मैंने जोर दिया “वह कहते हैं कि लाठी नहीं चलाई गई है और मैं कहता हूँ कि वहाँ पर लोग घायल पड़े हुए हैं।” तो श्री शुक्ला ने कहा कि यह “सभी इल्जाम लगाये गये थे और बिहार

सरकार ने असत्य कह कर इनका खण्डन किया है।” अपने जवाब के अन्त में उन्होंने पूरी जिम्मेदारी के साथ कहा “बिहार सरकार से जो सूचना मिली है वह ठीक है। इसलिए उसमें कोई जांच करने का प्रस्ताव हमारे सामने नहीं है।” उसी दिन राष्ट्रपति द्वारा संविधान की धारा 356 के मुताबिक बिहार के बारे में जारी किये गये दिनांक 29 जून, 68 के अध्यादेश पर बहस के सिलसिले में मैंने अपने भाषण के क्रम में कहा था— “सरकार की ओर से कहा गया है कि रांची में लाठीचार्ज नहीं हुआ, लेकिन हम दावे के साथ कहते हैं कि वहाँ पर लाठीचार्ज हुआ है जिसमें 15-16 महिलाएं घायल हुई हैं और एक महिला हास्पिटल में अभी है।” इसी पृष्ठभूमि में मैंने कहा—मैं चाहता हूँ कि एक सर्वदलीय प्रतिनिधि मण्डल वहाँ पर उस घटना की जांच करने के लिए जाये। अगर यह साबित हो जाय कि वहाँ पर लाठीचार्ज हुआ तो गृह मन्त्री महोदय इस्तीफा दे दें और अगर यह बात गलत साबित हो जाय तो मैं पूरी गम्भीरता और जिम्मेदारी के साथ कहता हूँ कि मैं लोकसभा की सदस्यता से इस्तीफा देने को तैयार हूँ।” परन्तु इसके बावजूद गृह मन्त्री महोदय ने न तो इस तथ्य को कबूल किया और न उसकी जांच कराने को ही वह तैयार हुए। मैं, श्री रामावतार शास्त्री, श्री लखनपाल कपूर, श्री भगवानदास इसी सिलसिले में पटना और रांची गये। कुछ दलों के प्रतिनिधि कुछ व्यक्तिगत असुविधाओं के चलते नहीं जा सके। हमारे सामने जो तथ्य आये उनके बारे में विस्तार में न जा कर बहुत ही संक्षेप में मैं आपके जरिये सदन के सामने कुछ सच्चाई को रखना चाहता हूँ। दिनांक 25 जुलाई को राज्य मन्त्री श्री शुक्ल ने गलत कहा था कि पटना मैडीकल कालेज की महिला कर्मचारी श्रीमती गुलबिया की मृत्यु के पहले किरती ने उसके मारे जाने या चोट लगने की सूचना नहीं दी थी। इस सम्बन्ध में बिहारा अराजपत्रित कर्मचारी